

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 5/RP/2023  
in  
Petition No. 287/GT/2020**

Subject : Petition for review of the Order dated 1.10.2022 in Petition. No. 287/GT/2020.

Petitioner : NTPC Limited

Respondents : UPPCL and 10 others

Date of Hearing : **28.7.2023**

Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri A.S. Pandey, NTPC  
Shri Shiv Bhavan, NTPC  
Shri Nitin Kala, Advocate, TPDDL  
Shri Tanmay Jain, Advocate, TPDDL  
Shri Mohit K Mudgal, Advocate, BRPL  
Shri Sachin Dubey, Advocate, BRPL

**Record of Proceedings**

During the hearing, the representative of the Review Petitioner submitted that the present review petition has been filed for review of impugned order dated 1.10.2022 on the following grounds as error apparent:

- (a) Consideration of Unchahar Stage-IV capacity even prior to its COD for computation of under-recovery in O&M expenses, causing disallowance of impact due to wage revision;
- (b) Non-consideration of GCV with moisture correction;
- (c) Non-consideration of reimbursement of expenditure incurred towards implementation of 5 km scheme;
- (d) Disallowance of expenditure incurred towards implementation of 120 kW Solar Rooftop power system.

2. The representative of the Review Petitioner further submitted that the issue (a) has been addressed vide corrigendum order dated 30.11.2022 while issue (d) is being withdrawn and presently, only issues at para (b) and (c) above are being pressed by the Review Petitioner.

3. The learned counsel appearing for the Respondent TPDDL submitted that they have filed their reply and same may be considered. The learned counsel for the Respondent



BRPL submitted that the relief sought in the present review petition has already been granted vide corrigendum order dated 30.11.2022 and presently the Review Petitioner is re-arguing the original matter, which is not permissible during review proceedings.

4. The Commission, after hearing the parties, directed Respondents, to file their reply by **25.8.2023**, after serving copy to the Review Petitioner, who may file its rejoinder, if any, on or before **8.9.2023**.

5. Subject to the above, order in the review petition was reserved.

**By order of the Commission**

Sd/-  
(Deepak Pandey)  
Assistant Chief (Law)

